

**COURT – II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 248 of 2012**

**Dated : 20<sup>th</sup> September, 2013**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of:

**West Central Railway** **....Appellant(s)**

**Versus**

**Rajasthan Electricity Regulatory Commission** **... Respondent(s)**

Counsel for the Appellant(s) : Ms. Geetanjali Mohan

Counsel for the Respondent(s) : Mr. C.K. Rai &  
Mr. Mahipal for R-1  
Mr. Bipin Gupta for R-2

**Order**

We have heard the learned counsel for the parties. The Appellant and the Respondent No.1 have filed their respective written submissions. The Respondent No.2 is directed to file written submission on or before 27.09.3013 after serving copy on the other side.

***Judgement is Reserved.***

**(Justice Surendra Kumar)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**